

ITEM NO.36

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).828/2024

(Arising out of impugned final judgment and order dated 05-10-2023 in WPC No.3740/1998 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow)

UTTAR PRADESH CONGRESS COMMITTEE (I)

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.5406/2024-EXEMPTION FROM FILING O.T.)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.  
Ms. Lubna Naaz, AOR  
Ms. Jyoti Singh, Adv.  
Mrs. Aamna Darakhshan, Adv.  
Mr. Shahab Ahmed, Adv.

For Respondent(s) Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Sanjay Jain, Adv.  
Mr. Suraj Singh, Adv.  
Mr. Manoj Kumar Sharma, Adv.

Mr. Nishit Agrawal, AOR  
Ms. Kanishka Mittal, Adv.  
Mr. Shadab Khan, Adv.  
Ms. Nidhi Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned Senior Counsel for the respondent-State is not present as she is stated to be busy in a part-heard matter.

2. On request, list on 22.10.2024(NMD).
3. Meanwhile, interim stay to continue.

**(SATISH KUMAR YADAV)**  
**ADDITIONAL REGISTRAR**

**(PREETHI T.C.)**  
**ASSISTANT REGISTRAR**